GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 2371

TO BE ANSWERED ON THE 03rd DECEMBER, 2019/ AGRAHAYANA 12, 1941 (SAKA)

SANCTIONED POSTS OF IPS

†2371. SHRI VISHNU DAYAL RAM:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of sanctioned posts of IPS officers in the country along with the procedure/criterion followed in sanctioning the posts;

(b) the number of these posts filled/ lying vacant at present;

(c) the number of such posts lying vacant in Jharkhand and Bihar at present; and

(d) the steps taken by the Government to fill such vacant posts in the country including Bihar and Jharkhand?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

(a) & (b): As on 01.01.2019, the authorized strength of IPS officers in the country is 4982, against which 4024 Indian Police Service officers are in-position. Fixing the number of posts in Indian Police Service depends upon the functional requirements of the State Cadres. As per the Indian Police Service (Cadre) Rules, 1954, the Central Government, ordinarily at an interval of every 5 years, reviews the strength and composition of each Cadre in consultation with the State

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Government(s) concerned and revises the authorized strength of the IPS for each Cadre.

(c): As on 01.01.2019, the authorized strength of IPS officers in the Jharkhand cadre of IPS is 149, against which 124 Indian Police Service officers are inposition. In the Bihar cadre of IPS the authorized strength of IPS officers is 242 against which 212 officers are in-position.

(d): To fill up the vacancies of IPS officers, the batch-size of IPS (direct recruit) has been increased from 88 to 103 from Civil Service Examination (CSE), 2005, to 130 from CSE, 2008 and to 150 from CSE, 2009. Efforts are also made to expedite the process of appointments to the Indian Police Service by promotion from State Police Service.

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